F. No. 502/4/2004-Cus.VI (Pt.I)

Government of India Ministry of Finance Department of Revenue

Central Board of Excise and Customs

Subject: Clarifications on CHALR 2004 - Regarding

I am directed to refer to the above subject and to say that references have been made by field formations to the Board seeking clarifications on various provisions of the Customs House Agents Licensing Regulations, 2004.

- 2 These have been examined by the Board, and necessary clarifications are given at **Annexure I** enclosed.
- 3 These may kindly be brought to the notice of all concerned through appropriate public notices.
- 4. Hindi version will follow.

V. Kezo Under Secretary to the Government of India. Tel. No.23094610